

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 246 of 2012 &  
IA-401, 402 of 2012, IA-71, 245, 439, 442 of 2013 and IA-139 of 2014  
&  
Appeal No.229 of 2012 & IA-368 of 2012**

**Dated : 11<sup>th</sup> August, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 246 of 2012 &  
IA-401 & 402 of 2012, IA-71,  
IA-245, IA-439, IA-442 of 2013 and IA-139 of 2014**

**Tata Power Co. Ltd. ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory  
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Jafar Alam

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1

**Appeal No.229 of 2012 & IA-368 of 2012**

**Reliance Infrastructure Ltd. ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory  
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : -

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1  
Mr. Jafar Alam for R-2

**ORDER**

At the request of the learned counsel for the Appellant in Appeal No. 246 of 2012 , post these matters for further hearing on **03.09.2014.**

**(Rakesh Nath)**  
**Technical Member**

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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**